

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT No.-2

Service Tax Appeal No.20886 of 2019

(Arising out of Order-in-Appeal No.BW-EXCUS-000-APP-011-19-20 dated 23/04/2019 passed by Commissioner (Appeals) Central Tax, Mysuru)

M/s Compass

No.564, 63rd Cross, 5th Block,
Rajajinagar, Bengaluru-560010

.....Appellant

VERSUS

Commissioner Central Tax, Bangalore WestRespondent

West Division-2, BMTC Complex,
Banashankari, Bengaluru-560070

APPEARANCE:

Shri Suripada Hegde, Chartered Account for the Appellant
Shri Rajesh Shastry, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

FINAL ORDER NO.20655/2023

DATE OF HEARING : 27.06.2023

DATE OF DECISION : 27.06.2023

PER: P.A. AUGUSTIAN

Learned counsel appearing for the appellant submitted that they are withdrawing the appeal since they have claimed the CENVAT Credit as transitional credit under the GST as per the Hon'ble Supreme Court judgment. Considering the same, appeal is dismissed is withdrawn.

(Dictated and pronounced in open court)

**(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)**

